

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 17th of April, 2025

S.O 97 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Mr. Javed Naseem Masoodi, JKAS, Additional Deputy Commissioner/ Additional District Magistrate , Handwara and Mr. Mumtaz Ahmad Pir, JKAS, Assistant Commissioner (Revenue), Kupwara to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Kupwara.

The Government further in exercise of the powers conferred by sub-section (2) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoints the aforesaid Executive Magistrates as Additional District Magistrates within their territorial jurisdiction of District Kupwara.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/12/2022-10

Dated :- 17 -04 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner Kupwara. This is with reference to letter No. DCK/PS/2025/07/867-68 Dated:- 16-04-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government